CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No.100/338/2016 In O.A. No. 100/1409/2016

New Delhi this the 15th day of November, 2016

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) HON'BLE MR. P.K. BASU, MEMBER (A)

Devender Kumar, Driver, B. No. 24294, Sub. Pl. D, Aged about 38 years, S/o Shri Satbir Singh, R/o. H. No. D-821, Gali No. 15, Near D.A.V. School, Gautam Colony, Narela, Delhi-40.Petitioner

(Argued by: Mr. Anil Mittal, Advocate)

Versus

Shri C.R. Garg, Chairman-Cum-Managing Director Delhi Transport Corporation, I.P. Estate, New Delhi-110 02.

....Respondent

(Argued by: Mr. Manish Garg, Advocate)

ORDER (ORAL)

Hon'ble Mr. Justice M. S. Sullar, Member (J):

In view of final disposal of main Original Application, this Contempt Petition has become infructuous, which is hereby dismissed, as such, as prayed for, by the learned counsel for the petitioner.

(P.K. BASU) MEMBER (A) (JUSTICE M.S. SULLAR)
MEMBER (J)
15.11.2016

Rakesh